

Title: Regarding passing of Appropriation (Railways) Vote on Account Bill, 1998; Appropriation (Railways) Bill, 1998; Appropriation (Vote on Account) Bill, 1998; Appropriation Bill, 1998; Finance Bill, 1998; Contingency Fund of India (Amendment) Bill, 1998. MR. SPEAKER: There is a small announcement.

The Secretary General to report a message received from Rajya Sabha.

22.00 hrs

18.46 hrs.

SECRETARY GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:

(i) "In accordance with the provisions of sub-rule (6) of Rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Vote on Account Bill, 1998 which was passed by the Lok Sabha at its sitting held on the 26th March, 1998 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) In accordance with the provisions of sub-rule (6) of Rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1998 which was passed by the Lok Sabha at its sitting held on the 26th March, 1998 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) In accordance with the provisions of sub-rule (6) of Rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 1998 which was passed by the Lok Sabha at its sitting held on the 26th March, 1998 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iv) In accordance with the provisions of sub-rule (6) of Rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1998 which was passed by the Lok Sabha at its sitting held on the 26th March, 1998 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(v) In accordance with the provisions of sub-rule (6) of Rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 1998 which was passed by the Lok Sabha at its sitting held on the 26th March, 1998 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(vi) In accordance with the provisions of sub-rule (6) of Rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Contingency Fund of India (Amendment) Bill, 1998 which was passed by the Lok Sabha at its sitting held on the 26th March, 1998 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

22.00 hrs

The Lok Sabha then adjourned till Eleven of the Clock on

Saturday, March 28, 1998/Chaitra 7, 1920 (Saka)